

can be given at present as to when the work will be completed.

(d) It will be of a class suitable for the operation of commercial air transport services.

TRIPURA RIFLES

612. Shri Biren Dutt: Will the Minister of States be pleased to state:

(a) whether it is a fact that the Tripura Rifles have been disbanded;

(b) whether it is also a fact that a large number of the disbanded soldiers have not been given any aid for rehabilitation; and

(c) whether any scheme is under consideration to rehabilitate them?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) and (c). Nearly half the personnel have been absorbed in the Assam Rifles and the Tripura State Police. The others have been given mustering-out concessions and have mostly returned to their lands. The Chief Commissioner, Tripura, has under consideration schemes for the resettlement of the unabsorbed personnel requiring assistance.

MOBILE HOSPITALS IN TRIPURA

613. Shri Biren Dutt: Will the Minister of Health be pleased to state:

(a) the aid given to check Malaria in hill areas of Tripura; and

(b) whether there is any proposal to open mobile hospital in the State?

The Minister of Health (Rajkumari Amrit Kaur): (a) The Government of India have sanctioned the establishment of an anti-malaria unit in Tripura State. Regular malaria control operations are going to be started soon. For this purpose a preliminary malaria survey has already been made in the State by a Malaria Survey party of the Malaria Institute of India, Delhi.

(b) Under the Tribal Welfare Scheme arrangement is being made to start a mobile dispensary fully equipped with doctor, nurse etc.

SETTLEMENT OF DISPLACED PERSONS IN TRIPURA

614. Shri Biren Dutt: Will the Minister of Food and Agriculture be pleased to state:

(a) whether food production has fallen in Tripura due to litigations arising out of settlement of displaced persons on the plots of land which were under cultivation of local peasants;

(b) if so, what steps Government contemplate to take to help grow more food in such disputed land;

(c) whether it is a fact that a huge quantity of food production has fallen due to the resettlement policy; and

(d) what is the quantity of food-grains Government are providing for 1951-52 for the people of Tripura?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) and (c). No Sir. No cultivated land belonging to the local peasants has been utilised for the settlement of displaced persons in Tripura State.

(b) Does not arise.

(d) 2,000 tons of wheat was allotted to Tripura in 1952. Out of this, 1000 tons have already moved and the balance has been surrendered by the Tripura Administration as not required.

LAND DISPUTES IN TRIPURA

615. Shri Biren Dutt: Will the Minister of States be pleased to state:

(a) the number of cases of land dispute arising out of settlement of displaced persons which have come to the court of Tripura; and

(b) what steps Government propose to take to check such occurrence?

The Minister of Home Affairs and States (Dr. Katju): (a) 101 cases.

(b) Disputes are mainly due to land survey not having been carried out. Survey and settlement have now been undertaken.

FISHERY DEVELOPMENT

616. Shri Pateria: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that an agreement has been drawn up between U.S.A. and Indian Government regarding fishery development in India;

(b) what are the details of the agreement; and

(c) what steps Government are taking for the purchase of the materials and how many experts are being deputed for the task?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):

(a) Yes.

(b) A copy of the Indo-US Operational Agreement No. 5 on the project for the Expansion and Modernization of Marine Fisheries is laid on the Table of the House. [See Appendix XI, annexure No. 6].

(c) Procurement of equipment will be arranged by the India Supply